



TAMIL NADU GOVERNMENT GAZETTE

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Part IV—Section 1

Tamil Nadu Bills

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Under Rule 130 of the Tamil Nadu Legislative Assembly Rules, the following Bill which was introduced in the Legislative Assembly of the State of Tamil Nadu on 4th February, 2021 is published together with Statement of Objects and Reasons for general information:—

L.A. Bill No. 3 of 2021

A Bill further to amend the laws relating to the Municipal Corporations and Municipalities in the State of Tamil Nadu.

BE it enacted by the Legislative Assembly of the State of Tamil Nadu in the Seventy-second Year of the Republic of India as follows:—

PART – I.

PRELIMINARY.

1. (1) This Act may be called the Tamil Nadu Municipal Laws (Amendment) Act, 2021. Short title and commencement.

(2) It shall be deemed to have come into force on the 30th day of December 2020.

PART – II.

AMENDMENT TO THE CHENNAI CITY MUNICIPAL CORPORATION ACT, 1919.

Tamil Nadu
Act IV of 1919.

2. In section 414-B of the Chennai City Municipal Corporation Act, 1919, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted. Amendment of section 414-B.

PART – III.

AMENDMENT TO THE TAMIL NADU DISTRICT MUNICIPALITIES ACT, 1920.

Tamil Nadu
Act V of 1920.

3. In section 375-B of the Tamil Nadu District Municipalities Act, 1920, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted. Amendment of section 375-B.

PART – IV.

AMENDMENT TO THE MADURAI CITY MUNICIPAL CORPORATION ACT, 1971.

Tamil Nadu
Act 15 of 1971.

4. In section 510-AAA of the Madurai City Municipal Corporation Act, 1971, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted. Amendment of section 510-AAA.

PART – V.

AMENDMENT TO THE COIMBATORE CITY MUNICIPAL CORPORATION ACT, 1981.

Tamil Nadu
Act 25 of 1981.

5. In section 511-AAA of the Coimbatore City Municipal Corporation Act, 1981, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted. Amendment of section 511-AAA.

PART – VI.**AMENDMENT TO THE TIRUCHIRAPPALLI CITY MUNICIPAL CORPORATION ACT, 1994.**

Amendment of section 10-A.	6. In section 10-A of the Tiruchirappalli City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 27 of 1994.
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PART – VII.**AMENDMENT TO THE TIRUNELVELI CITY MUNICIPAL CORPORATION ACT, 1994.**

Amendment of section 10-A.	7. In section 10-A of the Tirunelveli City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 28 of 1994.
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PART – VIII.**AMENDMENT TO THE SALEM CITY MUNICIPAL CORPORATION ACT, 1994.**

Amendment of section 10-A.	8. In section 10-A of the Salem City Municipal Corporation Act, 1994, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 29 of 1994.
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PART – IX.**AMENDMENT TO THE TIRUPPUR CITY MUNICIPAL CORPORATION ACT, 2008.**

Amendment of section 9-A.	9. In section 9-A of the Tiruppur City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 7 of 2008.
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PART – X.**AMENDMENT TO THE ERODE CITY MUNICIPAL CORPORATION ACT, 2008.**

Amendment of section 9-A.	10. In section 9-A of the Erode City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 8 of 2008.
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PART – XI.**AMENDMENT TO THE VELLORE CITY MUNICIPAL CORPORATION ACT, 2008.**

Amendment of section 9-A.	11. In section 9-A of the Vellore City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Tamil Nadu Act 26 of 2008.
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PART – XII.**AMENDMENT TO THE THOOTHUKUDI CITY MUNICIPAL CORPORATION ACT, 2008.**

Tamil Nadu Act 27 of 2008.	12. In section 9-A of the Thoothukudi City Municipal Corporation Act, 2008, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 9-A.
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PART – XIII.**AMENDMENT TO THE THANJAVUR CITY MUNICIPAL CORPORATION ACT, 2013.**

Tamil Nadu Act 24 of 2013.	13. In section 9-A of the Thanjavur City Municipal Corporation Act, 2013, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 9-A.
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PART – XIV.**AMENDMENT TO THE DINDIGUL CITY MUNICIPAL CORPORATION ACT, 2013.**

Tamil Nadu Act 25 of 2013.	14. In section 9-A of the Dindigul City Municipal Corporation Act, 2013, for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 9-A.
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PART – XV.**AMENDMENT TO THE HOSUR CITY MUNICIPAL CORPORATION ACT, 2019.**

Tamil Nadu Act 10 of 2019.	15. In section 10 of the Hosur City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 10.
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PART – XVI.**AMENDMENT TO THE NAGERCOIL CITY MUNICIPAL CORPORATION ACT, 2019.**

Tamil Nadu Act 11 of 2019.	16. In section 10 of the Nagercoil City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 10.
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PART – XVII.**AMENDMENT TO THE AVADI CITY MUNICIPAL CORPORATION ACT, 2019.**

Tamil Nadu Act 24 of 2019.	17. In section 10 of the Avadi City Municipal Corporation Act, 2019, in sub-section (4), for the expression “upto the 31st day of December 2020”, the expression “upto the 30th day of June 2021” shall be substituted.	Amendment of section 10.
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Repeal and saving.	18. (1) the Tamil Nadu Municipal Laws (Fourth Amendment) Ordinance, 2020 is hereby repealed.	Tamil Nadu Ordinance 13 of 2020.
	(2) Notwithstanding such repeal, anything done or any action taken under the Chennai City Municipal Corporation Act, 1919, the Tamil Nadu District Municipalities Act, 1920, the Madurai City Municipal Corporation Act, 1971, the Coimbatore City Municipal Corporation Act, 1981, the Tiruchirappalli City Municipal Corporation Act, 1994, the Tirunelveli City Municipal Corporation Act, 1994, the Salem City Municipal Corporation Act, 1994, the Tiruppur City Municipal Corporation Act, 2008, the Erode City Municipal Corporation Act, 2008, the Vellore City Municipal Corporation Act, 2008, the Thoothukudi City Municipal Corporation Act, 2008, the Thanjavur City Municipal Corporation Act, 2013, the Dindigul City Municipal Corporation Act, 2013, the Hosur City Municipal Corporation Act, 2019, the Nagercoil City Municipal Corporation Act, 2019 and the Avadi City Municipal Corporation Act, 2019, as amended by the said Ordinance, shall be deemed to have been done or taken under the respective Acts, as amended by this Act.	Tamil Nadu Act IV of 1919. Tamil Nadu Act V of 1920. Tamil Nadu Act 15 of 1971. Tamil Nadu Act 25 of 1981. Tamil Nadu Act 27 of 1994. Tamil Nadu Act 28 of 1994. Tamil Nadu Act 29 of 1994. Tamil Nadu Act 7 of 2008. Tamil Nadu Act 8 of 2008. Tamil Nadu Act 26 of 2008. Tamil Nadu Act 27 of 2008. Tamil Nadu Act 24 of 2013. Tamil Nadu Act 25 of 2013. Tamil Nadu Act 10 of 2019. Tamil Nadu Act 11 of 2019. Tamil Nadu Act 24 of 2019.

STATEMENT OF OBJECTS AND REASONS.

The Special Officers to the Town Panchayats, Municipalities and Municipal Corporations were appointed in pursuance of the orders of the Hon'ble High Court of Madras in W.P.No.33984 of 2016, dated the 4th October 2016. The term of office of the said Special Officers of the Town Panchayats, Municipalities and Municipal Corporations was extended from time to time and lastly upto the 31st December 2020.

2. Following the direction of the Hon'ble Supreme Court of India in I.A No.182868 of 2019 in Civil Appeal Nos. 5467-5469 of 2017, dated the 6th December 2019 read with Writ Petition (Civil) No.1443 of 2019, dated the 11th December 2019 relating to delimitation of territorial wards of Village Panchayats, Panchayat Unions and District Panchayats in the nine newly reconstituted districts, namely, Kancheepuram, Chengalpattu, Vellore, Thirupathur, Ranipet, Villupuram, Kallakurichi, Tirunelveli and Tenkasi, the Tamil Nadu Delimitation Commission conducted series of meetings with the District Delimitation Authorities for finalisation of territorial wards of the Town Panchayats, Municipalities and Municipal Corporations also, in the above said nine newly reconstituted districts and submitted its recommendation thereon to the Government and the same are under active consideration of the Government. Further, for conducting ordinary elections to Urban Local Bodies, the Tamil Nadu State Election Commission has initiated swift actions, namely, preparation of Local Body Electoral Rolls, identification of Polling Stations, revision of certain Booklets, training for handling Electronic Voting Machines to officials and development of software for randomisation of polling official and Electronic Voting Machines.

3. In the meantime, due to sudden outbreak of the pandemic disease, namely, COVID-19, high alert / lock down was declared by the Central Government and the State Government and an order under section 144 of the Code of Criminal Procedure, 1973 (Central Act 2 of 1974) was issued. Consequent on the said measures, only limited employees of the Government were permitted to work in the offices. Further, the machinery of the Government and Urban Local Bodies were engaged in taking preventive, protective, relief and welfare measures on a war footing, to mitigate the suffering of the people due to the outbreak of COVID-19. Certain restrictions are still in force. Hence, the notification of delimitation of territorial wards of Town Panchayats, Municipalities and Municipal Corporations in the said nine newly reconstituted districts and the preparatory works for the conduct of ordinary elections could not be completed as per the planned schedule of activities.

4. Further, after notification of the delimitation of territorial wards of Town Panchayats, Municipalities and Municipal Corporations, the reservation of seats for Scheduled Castes, Scheduled Tribes and Women in the territorial wards of all the Urban Local Bodies in the nine newly reconstituted districts will have to be notified. Only thereafter, the Tamil Nadu State Election Commission could be enabled to notify the schedule for the conduct of ordinary elections to the Urban Local Bodies, after ensuring conducive atmosphere for the consideration of the health and safety of the people/voters/candidates/election machineries and the security personnel for effective participation in the electoral process without any risk. In view of the above, additional time is required for the Tamil Nadu State Election Commission to complete the preparatory works for the conduct of elections to the Urban Local Bodies. To that effect, the Hon'ble Supreme Court in its order, dated the 4th December 2020 has allowed the Interlocutory Application No.114726/2020 seeking extension of six months time to comply with the Court's Order, dated 11.12.2019 passed in Writ Petition (C) No.1443 of 2019.

5. In the circumstances stated above, as the term of office of the Special Officers was due to expire on the 31st December 2020, the Government decided to amend the laws relating to the Town Panchayats, Municipalities and Municipal Corporations, so as to extend the term of office of the Special Officers for a further period of six months upto the 30th June 2021 or until the first meeting of the council is held after the ordinary elections to the Town Panchayats, Municipalities and Municipal Corporations, whichever is earlier. Accordingly, the Tamil Nadu Municipal Laws (Fourth Amendment) Ordinance, 2020 (Tamil Nadu Ordinance 13 of 2020) was promulgated by the Governor on the 29th December 2020 and the same was published in the *Tamil Nadu Government Gazette* Extraordinary, dated the 30th December 2020.

6. The Bill seeks to replace the above said Ordinance.

S.P.VELUMANI,

*Minister for Municipal Administration and Rural Development,
Implementation of Special Programme.*

